

(2019) 02 CHH CK 0410
In the Chhattisgarh High Court
Case No : MAC No. 1494 Of 2015

N. Sunaina And Ors

APPELLANT

Vs

Nitesh Kumar @ Nukesh Kumar Sahu And Ors

RESPONDENT

Date of Decision : 22-02-2019

Acts Referred:

Motor Vehicles Act, 1988 — Section 166, 173

Citation : (2019) 02 CHH CK 0410

Hon'ble Judges : Gautam Chourdiya, J

Bench : Single Bench

Advocate : PK Tulsyan, Chitra Shrivastava

Final Decision : Allowed

Judgement

Sl. No., Heads, Calculation (in rupees)

01., "Income of the deceased @ Rs.6,000/- per month.", "72,000/- per annum

02., "40% of (i) above to be added towards future

prospects.", "72,000 + 28,800 = 1,00,800/-

03., "1/3rd deduction towards personal and living

expenses of the deceased", "1,00,800 - 33,600 = 67,200/-

04., Multiplier of 15 to be applied, "10,08,000/

05., "Towards loss of estate, loss of spousal consortium

and funeral expenses", "70,000/-

06., "Towards loss of parental consortium to claimants

No. 2 & 3 @ Rs.15,000/- each.", "30,000/-

, Total :, "11,08,000/-